

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

Original

Exporter Consignee		Invoice No.& Date AR4/AR4A No.& Date Q/Cert No.& Date		SB No.& Date Importer-Exporter Code No.	
		Export Trade Control		If export under: Deferred Credit [] Joint Ventures [] Rupee Credit [] Others [] RBI's Approval/Cir.No. & Date	
		Custom House Agent L/C.No.		Type of shipment : Outright Sale [] Consignment Export [] Others [] (Specify)	
Pre-Carriage by	Place of Receipt by Pre-Carrier	Vessel/Flight No.		Rotation No.	
Port of Discharge		Country of Destination		Exchange Rate U/S 14 of CA Currency of invoice	
Port of Loading		Nature of Contract: CIF [] / C&F [] / FOB [] Other (Specify) []			
S.No	Marks & No. No. & Kind of Pkgs. Statistical Code & Description of Goods Container Nos.			Quantity	Value FOB
Net Weight					
Gross Weight					
Total FOB Value in words					
<u>Analysis of Export Value</u>		<u>Currency Amount</u>		Full export value OR where not ascertainable, the value which exporter expects to receive on the sale of goods.	
FOB Value _____		_____		Currency _____	
Freight _____		_____		Amount _____	
Insurance _____		_____		_____	
Commission _____		Rate _____		_____	
Discount _____		_____		_____	
Other Deductions _____		_____		_____	

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Is Export under L/C arrangements? Yes [<input type="checkbox"/>] No [<input type="checkbox"/>] If yes, name of advising bank in India	FOR CUSTOMS Customs Assessable value Rs. (Rupees
Bank through which payment is to be received	Export Value Verified Customs Appraiser
Whether Payment is to be received through the <input type="checkbox"/> ACU YES/NO	Date of Shipment Customs Appraiser
<p>Declaration under Foreign Exchange Regulation Act: I/We hereby declare that I/We am/are the *SELLER/CONSIGNOR of the goods in respect of which this declaration is made and that the particulars given above are true and that a)*the value as contracted with the buyer is the same as the full export value declared overleaf/ b) *the full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/We, having regard to the prevailing market-conditions, expect to receive on the sale of goods in the overseas market.</p> <p style="text-align: center;">I/We undertake that I/We will deliver to the bank named herein the foreign exchange representing the full export value of the goods on or before @ in the manner prescribed in Rule 9 of the Foreign Exchange Regulation Rules, 1974 I/We further declare that I/We am/are resident in India and I/We have a place of business in India.</p> <p style="text-align: center;">I/We* am/are OR am/are not in Caution List of the Reserve Bank of India.</p> <p style="text-align: center;">Date.......... (Signature of Exporter)</p> <p>@ State appropriate date of delivery which must be the due date for payment or within six months from the date of shipment, whichever is earlier, but for exports to warehouses established outside India with the permission of the Reserve Bank of the date of delivery must be within fifteen months.</p> <p>* Strike out whichever is not applicable</p>	
<u>SPACE FOR USE BY RESERVE BANK OF INDIA</u>	

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

Duplicate

Exporter		Invoice No.& Date		SB No.& Date											
		AR4/AR4A No.& Date													
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FOR AUTHORISED DEALER'S USE	
Indicate () in the box applicable	Uniform Code Number..... Date of (i) negotiation (ii) receipt for collection. Bill No..... Type of Bill* (i)DA[]/(ii)DP []/(iii)Others [].....(Specify) Type of shipment:* (i) Firm Sale Contract []/(ii)Consignment Basis []/ (iii)Others [](Specify) The GR Form was included in the Statement sent to the Reserve Bank with the R Return for the fortnight ending.....sent on..... We certify and confirm that we have received the total amount of..... (Current amount) as under being the proceeds of exports declared on this form.

